

FILE NO.73 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016
SANTOSH KUMAR AND ORS Petitioner(s)

VERSUS

STATE OF U.P. AND ORS. Respondent(s)
(with interim relief and office report)

WITH
SLP(C) No. 32262/2016
(With appln.(s) for exemption from filing c/c of the impugned
judgment and Interim Relief and Office Report)

Date : 18/01/2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Pankaj Singh,Adv.
M/s Vidhi International,Adv.

For Respondent(s) Mr.Vinay Garg,Adv.
Mr.Sameer Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.31661/2016
Ld.counsel for the respondent Nos.1 & 2 has already filed the
counter affidavit which is defective. Ld.counsel shall within a
period of four weeks rectify the defects whatever have been found
in the said affidavit.
As per tracking report in respect of respondent Nos.3 & 4, the
postal remarks shows that â Sdoor lockedâ \235. Hence, Ld.counsel for the
petitioner shall within a period of four weeks file the fresh
particulars of the above respondents and he shall also take fresh
steps for the service of notice to them within the same period.
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Await the return of service of notice already issued to the
respondent No.5.

SLP(C) No.32262/2016
The office report is that the Ld.counsel for all the
respondents has already filed the counter affidavit which is
defective. Ld.counsel shall within a period of four weeks rectify
the defects whatever have been found in the said affidavit.
Ld.counsel appearing on behalf of Mr.Vinay Garg, Ld.counsel
for the respondents has stated that his name has not been generated
in the cause list. Office shall rectify the database accordingly.
List the matter again on 27.02.2017.

(M V RAMESH)
Registrar

SB